

PUNJAB VIDHAN SABHA

Bill No. 5-PLA-2018

THE PUNJAB APPROPRIATION BILL, 2018

A

BILL

to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services and purposes during the financial year, 2017-2018.

BE it enacted by the Legislature of the State of Punjab in the Sixty-ninth Year of the Republic of India as follows :—

1. This Act may be called the Punjab Appropriation Act, 2018. Short title.
2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied sums, not exceeding those, specified in column 5 of the Schedule, appended to this Act, amounting, in the aggregate to a sum of ₹ Sixteen Hundred Forty Six Crore Seventy Seven Lacs and Thirty Five Thousand only towards defraying several charges, which will come in the course of payment to be made during the financial year, 2017-2018, in respect of the services and purposes, specified in column 2 of the said Schedule. Issue of
₹ 16467735000
out of the
Consolidated
Fund of the State
of Punjab for
the financial
year, 2017-2018.
3. The sums, authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes, specified in the said Schedule, in relation to the financial year 2017-2018. Appropriation.
4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail. Overriding effect
of the Act.

SCHEDULE

Demand No.	Services and Purposes	Sums not exceeding			
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total	
1	2	3	4	5	
		₹	₹	₹	
1	Agriculture and Forests	Revenue	797902000	4745000	802647000
		Capital	0	0	0
2	Animal Husbandry and Fisheries	Revenue	9293000	0	9293000
		Capital	6000	0	6000
3	Co-operation	Revenue	2000	143000	145000
		Capital	585174000	0	585174000
4	Defence Services Welfare	Revenue	26160000	0	26160000
		Capital	0	0	0
5	Education	Revenue	3623638000	13768000	3637406000
		Capital	2000	0	2000
7	Excise and Taxation	Revenue	0	1767000	1767000
		Capital	0	0	0
8	Finance	Revenue	2000	2642270000	2642272000
		Capital	0	436765000	436765000
9	Food and Supplies	Revenue	49595000	3455000	53050000
		Capital	60000	0	60000
10	General Administration	Revenue	102686000	0	102686000
		Capital	0	0	0
11	Health and Family Welfare	Revenue	906983000	7038000	914021000
		Capital	9000	0	9000
12	Home Affairs and Justice	Revenue	1799432000	77441000	1876873000
		Capital	143610000	0	143610000
13	Industries	Revenue	33005000	0	33005000
		Capital	5600000	0	5600000

1	2		3	4	5
			₹	₹	₹
14	Information and Public Relation	Revenue	37222000	0	37222000
		Capital	0	0	0
15	Irrigation and Power	Revenue	941505000	0	941505000
		Capital	7000	0	7000
16	Labour and Employment	Revenue	4000	0	4000
		Capital	1000	0	1000
17	Local Government, Housing and Urban Development	Revenue	7000	0	7000
		Capital	2000	0	2000
18	Personnel and Administrative Reforms	Revenue	1000	3222000	3223000
		Capital	0	0	0
19	Planning	Revenue	4000	0	4000
		Capital	101000	0	101000
21	Public Works	Revenue	256907000	0	256907000
		Capital	3236101000	0	3236101000
22	Revenue and Rehabilitation	Revenue	117169000	2425000	119594000
		Capital	0	0	0
23	Rural Development and Panchayat	Revenue	527721000	0	527721000
		Capital	8000	0	8000
24	Science, Technology and Environment	Revenue	1000	0	1000
		Capital	0	0	0
25	Social Security, Women & Child Welfare and Welfare of Scheduled Castes & Backward Classes	Revenue	14000	0	14000
		Capital	10000	0	10000
26	State Legislature	Revenue	71336000	0	71336000
		Capital	0	0	0
27	Technical Education and Industrial Training	Revenue	1641000	0	1641000
		Capital	0	0	0
28	Tourism and Cultural Affairs	Revenue	1000	0	1000
		Capital	1000	0	1000

1	2		3	4	5
			₹	₹	₹
29	Transport	Revenue	0	0	0
		Capital	1000	0	1000
30	Vigilance	Revenue	1560000	212000	1772000
		Capital	0	0	0
	Total :	Revenue	9303791000	2756486000	12060277000
		Capital	3970693000	436765000	4407458000
	Grand Total :		13274484000	3193251000	16467735000

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution of India, read with Article 206 thereof, to provide for the appropriation out of the Consolidated Fund of the State of all money required to meet the expenditure charged on the Consolidated Fund and the grants made in advance by the Legislative Assembly in respect of the estimated expenditure of the State Government, for the financial year 2017-2018.

MANPREET SINGH BADAL
Finance Minister, Punjab.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :
The 22nd March, 2018.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 22nd March, 2018 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).